

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**IA NO. 175 OF 2015 IN**  
**DFR NO. 645 OF 2015**

**Dated: 19<sup>th</sup> February, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Southern Power Distribution  
Co. of Andhra Pradesh Ltd. & Anr.**

**.... Appellant(s)**

**Versus**

**Biomass Energy Developers Association & Ors.**

**.....Respondent(s)**

Counsel for the Appellant(s) : Mr. A. Subba Rao

Counsel for the Respondent(s) : Mr. A. Gopal Choudary for  
R.1 to R. 23

**ORDER**

**IA NO. 175 OF 2015**  
***(Appl. for condonation of delay)***

There is 195 days delay in filing this appeal. It appears that the applicant had filed review petition and pursued it. It is submitted that companion appeal being Appeal No. 250 of 2014 has been admitted by this Tribunal and is pending.

In the circumstances, delay is condoned. Application is disposed of. Registry is directed to number the Appeal.

**DFR NO. 645 OF 2015**

We have heard learned counsel for the parties.

Admit. Issue notice. Mr. Gopal Choudary takes notice on behalf of Respondent Nos. 1 to 23. Notice be issued to the other respondents returnable on 02.03.2016. Dasti in addition is permitted.

List the matter on **02.03.2016**.

**(I.J. Kapoor)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**